

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE FIFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 36 OF 2023

Income tax Tribunal Appeal under Section 260-A of the Income tax Act, 1961, aggrieved by the order of the Income Tax Appellate Tribunal, Hyderabad "B" Bench, Hyderabad in I.T.A.No. 1386 / HYD/2019 for Assessment Year dated 23-06-2022 preferred against the order of the Commissioner of Income Tax (Appeals),-2 Hyderabad in Appeal No. 10123 / 2018-19 /CIT (A) -2 dated 15-05-2019 preferred against the order of the Assistant Commissioner of Income Tax, Circe -2 (2), Hyderabad dated 09-10-2018 in PAN : AAACH8421K

Between:

The Prf. Commissioner of Income Tax - 2, Hyderabad.

...APPELLANT

AND

M/s. HBL Power Systems Ltd., 8-2-601, 10 Banjara Hills, Hyderabad. PAN No. AAACH8421K

...RESPONDENT

**Counsel for the Appellant: Ms. J. SUNITHA, JUNIOR SC FOR
SRI P. MURALI KRISHNA**

Counsel for the Respondent: SRI DUNDU MANMOHAN

The Court delivered the following Judgment :

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.36 of 2023

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. J.Sunitha, learned Junior Standing Counsel for Income Tax Department representing Mr. P.Murali Krishna, learned counsel for the appellant.

Mr. Dundu Manmohan, learned counsel for the respondent.

2. Learned counsel for the appellant seeks leave of the Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024.

3. Accordingly, the appeal is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

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SECTION OFFICER

To

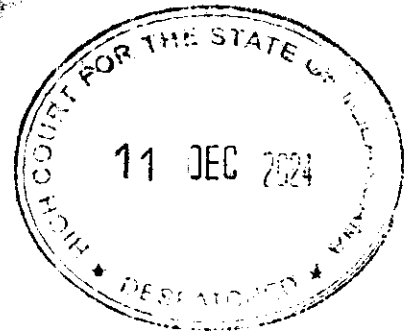
1. The Income Tax Appellate Tribunal, Hyderabad "B" Bench, Hyderabad.
2. The Commissioner of Income Tax (Appeals)-2, Hyderabad -84.
3. The Assistant Commissioner of Income Tax, Circle 2 (2), Hyderabad.
4. One CC to SRI. P. MURALI KRISHNA, Advocate [OPUC]
5. One CC to SRI. DUNDU MANMOHAN, Advocate [OPUC]
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HIGH COURT

DATED:05/11/2024

JUDGMENT

ITTA.No.36 of 2023



DISMISSING THE APPEAL AS WITHDRAWN
WITHOUT COSTS

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